

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

105. APPEAL /11/2023 IA/3054/2023 IN C.P. (IB)/4464(MB)2018

IN THE MATTER OF

Tapan Engineers & Farbication

V/s

Omkar Gratings Private Limited

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 13.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

SHRI. SANJIV DUTT
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Resolution Professional: Adv. Dhruvad Vaghani (VC)

For the Respondent:

ORDER

APPEAL/11/2023 and I.A. 3054/2023

In view of the absence of the Applicant/Appellant, one last opportunity is granted to the Applicant/Appellant to make his submissions or otherwise the above I.A. and also the Appeal shall be dismissed for non-prosecution. Adjourned to **27.02.2024.**

Sd/-
SANJIV DUTT
Member (Technical)

Shubham

Sd/-
REETA KOHLI
Member (Judicial)